Insolvency and Bankruptcy Board of India

30th December, 2017

Subject: Valuation Examination for Asset Class- Securities or Financial Assets

In pursuance of the rule 5 (3) of the Companies (Registered Valuers and Valuation) Rules, 2017, the Insolvency and Bankruptcy Board of India, being the Authority, hereby publishes the syllabus, format and frequency of the 'Valuation Examination' for the asset class: Securities or Financial Assets.

I. Syllabus

Sl. No.	Coverage	Weight (%)
a.	Macro Economics	
	- National Income Accounting	
	- Basics of Fiscal Policy	4
	- Basics of Monetary Policy	
	- Understanding Business cycles	
b.	Finance	
	- Basic Concepts of Finance	3
	- Decisions in Finance	
	- Financial Markets and Securities Markets	
с.	Professional Ethics and Standards	
	- Model Code of Conduct as notified by MCA	5
	- Other Engagement Considerations	
d.	Financial Statement Analysis	
	- Assets, Liabilities, Income and Expenses	3
	- Performance Analysis, Capital Structure Analysis	
	- Credit Analysis	
	- Cash Flow Analysis	
e.	General laws and Judicial Pronouncements	
	Registered Valuers and Valuation Rules, 2017	
	- Valuation Standards	18
	- Registered Valuers Organisation	
	- Registration of Valuers	
	- Asset Classes	
	Indian Contract Act, 1872	
	- Offer, Acceptance and Revocation	
	- Legal Contract, Void and Voidable Contracts	
	- Contingent Contracts	
	- Performance of Contracts	
	- Consequences of Breach of Contract	
	- Agency Agreements	
	The Sale of Goods Act, 1930	
	- Contract of Sale	
	- Definition of Goods	
	- Price of Goods	
	- Conditions and Warranties	
	- Unpaid Seller	
	• The Transfer of Property Act, 1882	
	- Definition of Immovable Property	

	- Transfer and Sale of Property	
	- Rights and Labilities of Buyer and Seller	
	- Mortgage of Property	
	 Rights and Liabilities of Mortgager and Mortgagee 	
	- Gift of Immovable Property	
	- Lease	
	Indian Stamps Act, 1899	
	- Basics of Indian Stamp Act	
	- Valuation for Duty	
	- Instruments on which duty is levied	
	Income Tax Act, 1961	
	- Taxes on Individuals	
	- Taxes on Companies and other entities	
	- Heads of Income- Salary, House Property, Business	
	Income, Capital gain and Income from other sources	
	- Clubbing and Set off provisions	
	 Insolvency and Bankruptcy Code, 2016 	
	- Corporate Insolvency Resolution	
	- Corporate Liquidation	
	Judicial Pronouncements	
	 Important Judicial Precedents of Valuation 	
f.	Overview of Valuation	
1.	- Meaning of Value	
	 Premise of Valuation 	
		5
	- Purpose of Valuation	5
	Valuation EngagementsValuation Process	
	- Valuation Report	
	- Documentation	
g.	Valuation Approaches and Methodologies	F
	- Income Approach	5
	- Market Approach	
1	- Cost Approach	
h.	Valuation Application	
	Equity / Business Valuation	22
	- Analysis of Business Environment	33
	 Entity's Business Strategy Analysis 	
	- Business Combination- Amalgamation, Merger,	
	Demerger, Arrangement & Restructuring	
	- Forecasting	
	- Cash flow Analysis	
	 Appropriate Cost of Capital / Rate of Return 	
	- Valuation Adjustments	
	Fixed Income Securities	
	- Types of Fixed Income Securities	
	- Types of Different Debt Instruments	
	- Terms used in Fixed Income Securities	
	- Credit Rating of Bonds	
	- Embedded Options	
	- Interest Rate Derivative Products	
	- Related FIMMDA Circulars	1

	Option Valuation	
	-	
	- General Principles	
	- Option Valuation Models – Black and Scholes	
	Valuation Methodology, Black and Scholes Merton	
	Option Pricing Method	
	- Binomial Tree Method, Monte Carlo Simulation	
	Valuation of other Financial Assets and Liabilities	
	Intangible Assets	
	- Nature and Classification of Intangibles	
	- Identification of Nature of Intangible Assets	
	- Purpose of Intangibles Valuation	
	 Valuation Approaches 	
	Valuation Application: Situation Specific Valuation	
	- Business Combination – Amalgamation, Merger,	
	Demerger, Arrangement & Restructuring	
	- Distressed Asset Valuation	
	- Start-up Entities Valuation	
	 Valuation of Small and Medium Enterprises 	
	- Valuation of Cyclical Firms	
	- Valuation of Investment Entities	
	- Valuation for Insurance Coverage	
i.	Laws and Regulations relevant to Financial Assets Valuation	
	Financial Reporting	
	- Financial Reporting (Indian Accounting Standards),	10
	Ind AS 113	
	• The Companies Act, 2013	
	- Chapter IV - Share Capital and Debenture	
	- Chapter XV - Compromise Arrangements and	
	Amalgamation and Relevant Rules	
	- Chapter XX - Winding Up	
	SEBI Regulations	
	- SEBI (ICDR), 2009	
	- SEBI (LODR), 2015	
	- SEBI (Mutual Fund) Regulations, 1996	
	- SEBI (Share based Employee Benefits) Regulation,	
	2014	
	- SEBI (SAST) Regulations, 2011,	
	- SEBI(Delisting) Regulations	
	- ESOP Valuation	
	RBI and FEMA Regulations	
	- FEMA (Transfer or Issue of Security by a Person	
	Resident Outside India), Regulations, 2017	
	 Foreign Direct Investment (Pricing Guidelines) 	
	 Direct Investment by Residents in Joint Venture/ 	
	Wholly Owned Subsidiary abroad.	
	- Prudential Norms for Classification, Valuation and	
	Operation of Investment Portfolio by Banks.	
	- Guidelines on Sale of Stressed Assets by Banks	
	- SARFESI Act, 2002	
	Income Tax and Other Statues	
	- Capital Gain on Transfer of Assets	

	 Taxation on Income of Corporate Entities, Partnership Carry Forward of Losses Compliance of DTAA Agreements 	
j.	Case Studies (This section will have 2 case studies for application of valuation techniques. There will be two comprehensions narrating the transaction based on which questions will be asked from each case.)	14
Total		100

II. Format of Examination

The format of examination is as under:

- a. The examination is conducted online (computer-based in a proctored environment) with objective multiple-choice questions;
- b. The duration of the examination is 2 hours;
- c. A candidate is required to answer all questions;
- d. A wrong answer attracts a negative mark of 25% of the marks assigned for the question;
- e. A candidate needs to secure 60% of marks for passing;
- f. A successful candidate is awarded a certificate by the Authority;
- g. A candidate is issued a temporary mark sheet on submission of answer paper; and
- h. No workbook or study material is allowed or provided.
- i. A candidate may use a non-memory based calculator. No mobile phone is allowed.

III. Frequency of Examination

The frequency of Examination is as under:

- a. The examination is available from a number of locations in the country;
- b. The examination is available on every working day;
- c. A candidate needs to provide PAN and Aadhaar to enrol for the examination.

Further details about the examination will be provided subsequently.
